

(b) if so, the number and names of the central vocational/educational institutions complying with the above statutory provision in various States, particularly in Chhattisgarh; and

(c) the action taken by Government against the institutions which are not abiding by the above dispensation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN). (a) Section 39 of the Persons with disabilities (Equal Opportunities, Protection of rights and Full Participations) Act, 1995 stipulates that all Government educational institutions and other educational institutions receiving aid from the Government shall reserve not less than three percent seats for persons with disabilities.

(b) and (c) all the Central vocational/educational institutions are required to comply with the statutory provisions of the Act. Whenever any non-compliance of the provisions of the Act comes to the notice, the matter is taken up with the concerned institutions to ensure compliance. So far, no case of non-compliance of the said provisions of the Act by the any Central vocational/educational institutions in the State of Chhattisgarh has come to the notice

Benefits to persons suffering from Autism and Cerebral Palsy

2052. SHRI ANAND SHARMA
SHRIMATI PREMA CARIAPPA:
PROF. ALKA BALRAM KSHATRIYA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state

(a) whether Government are considering proposal to extend the persons with disability (Equal opportunity, Protection of Rightful Participation) Act, 1995 to the persons suffering from autism and Cerebral palsy, and

(b) if so, the details of the benefits and by when the coverage under the Act would be extended to such persons?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR). (a) and (b) Under the Persons with

Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, Cerebral Palsy and Autism are treated as disabilities within the definition of locomotor and mental retardation respectively. Benefits under the Persons with disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 are available to persons with Cerebral Palsy and autism on the basis of disability certificates issued under the above two categories of disabilities.

Courses for persons suffering from Autism and Cerebral Palsy

2053 PROF. ALKA BALRAM KSHATRIYA:
SHRIMATI PREMA CARIAPPA:
SHRI ANAND SHARMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government are considering to set up Vocational *cum* Residential Courses for the people suffering from Autism, Cerebral Palsy and related developmental disorders,

(b) if so, the details thereof indicating the implementing agencies and the annual allocation of funds, and

(c) if answer to part (a) above in the in negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGDEESAN): (a) to (c) National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple disabilities, a statutory body under the Ministry of Social Justice & Empowerment is implementing a scheme, "Establishment of Relief Institutions", under which grant in aid is provided to Non Governmental Organizations/Parents Associations for running Day Care Centres, Respite Care Centres and Residential Care Centres. These Centres besides providing day care/night stay/prolonged stay facilities also provide vocational training to Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities. The details of grant in aid released to various implementing agencies under the above scheme is given in the statement